

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRL.) NO. 380 OF 2022

ARUN KUMAR CHATURVEDI & ANR.

PETITIONERS

VERSUS

UNION OF INDIA

RESPONDENT

O R D E R

Considering the issue raised in this petition is being considered in SLP (CRL) Diary No. 17509/2023, it is unnecessary to retain the petition on Board.

Accordingly, the writ petition is disposed of.

.....J.
[A.S. BOPANNA]

.....J.
[C.T. RAVIKUMAR]

NEW DELHI;
MAY 15, 2023

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 17509/2023
(Arising out of impugned final judgment and order dated 18-07-2022
in BA No. 1218/2022 passed by the Spl Judge (CBI)-cum-Addl.
Sessions Judge, Bhubaneshwar in B.A.No.1218 of 2022)

ARUN KUMAR CHATURVEDI & ANR.

Petitioner(s)

VERSUS

REPUBLIC OF INDIA

Respondent(s)

(IA No.87947/2023-CONDONATION OF DELAY IN FILING, IA No. 87942/2023-
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

WITH

W.P.(Cr1.) No. 380/2022 (X)

Date : 15-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Siddartha Dave, Sr. Adv.
Mr. Animesh Kumar, Adv.
Mr. Nishant Kumar, Adv.
Ms. Aprajita, Adv.
Mrs. Charu Modi, Adv.
Mr. Saurabh Singh, Adv.
Mr. Ayush Kumar, Adv.
Mr. Neeraj Shekhar, AOR

For Respondent(s) Mr. K.M. Nataraj, ASG
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Rajan Kr. Chourasia, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

The writ petition is disposed of in terms of signed
order.

List the special leave petition on 19.05.2023 to enable
the learned Additional Solicitor General to secure instructions in
the matter.

(RAJNI MUKHI)

COURT MASTER (SH)

(Signed order in r/o W.P.(Cr1.) No. 380/2022 is placed on the file)

(DIPTI KHURANA)

ASSISTANT REGISTRAR